

**GOVERNMENT OF INDIA  
URBAN EMPLOYMENT AND POVERTY ALLEVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:4672  
ANSWERED ON:22.08.2000  
LAND ON LEASE  
ABHA MAHATO

**Will the Minister of URBAN EMPLOYMENT AND POVERTY ALLEVIATION be pleased to state:**

- (a) whether the Government provide land on lease to co-operative Group Housing Societies in Delhi for the construction of dwelling units for their members at subsidised rates;
- (b) if so, the terms and conditions to be followed by the co-operative housing societies in the matter;
- (c) whether the owners of these flats are selling their dwelling units at a very exorbitant rates; and
- (d) if so, the action taken by the Government in this regard?

**Answer**

MINISTER OF URBAN DEVELOPMENT & POVERTY ALLEVIATION ( SHRI JAGMOHAN )

(a): As per DDA (Disposal of Nazul Land) Rules, 1981, the Delhi Development Authority allots land to the Cooperative Group Housing Societies at pre-determined rates fixed by the Government from time to time.

(b): The allotment is subject to the terms and conditions as given in the lease deed executed between the Cooperative Group Housing Society and the lessor.

(c)&(d): DDA has reported that no such survey has been conducted. The allottee of a flat cannot sell/transfer the flat without prior permission of the lessor as per the terms and conditions of allotment.

However, under the Scheme of conversion of properties from leasehold to freehold, the GPA/Agreement to Sellholders have also been permitted to get the property converted into freehold subject to payment of additional 33 and 1/3% of the conversion charges as surcharge.